

1	2	3	4	5	6	7
28	Punjab	6	2	1	6	15
29	Rajasthan	5	14	13	10	42
30	Sikkim	0	0	0	0	0
31	Tamilnadu	0	1	1	1	3
32	Tripura	0	0	0	0	0
33	Uttar Pradesh	23	20	41	34	118
34	Uttarakhand	0	1	3	0	4
35	West Bengal	3	1	0	4	8
TOTAL		104	100	103	150	457

Children engaged as domestic helps

1232. SHRI SANTIUSE KUJUR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is aware that children from Assam, belonging to Tea Tribes and other economically backward classes are given lucrative job offers of domestic helpers, etc. by agents of placement agencies particularly in metros and big cities and they are generally harassed, exploited and are abused by their employers;

(b) if so, the details of incidents/cases reported during last three years;

(c) whether Government would conduct a nation-wide survey on conditions of minors engaged as domestic helps; and

(d) the actions being taken against the immoral employers and the steps being taken by Government to rescue and rehabilitation of minors working as domestic helps?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) As reported by Ministry of Labour and Employment and National Commission for Protection of Child Rights (NCPCR) no such complaint/report has been received.

(c) and (d) The Child Labour (Prohibition & Regulation) Act, 1986 prohibits the employment of children below the age of 14 years in 18 occupations and 65 processes which include domestic helps. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour Act, is liable for punishment with imprisonment and/or with fine. Ministry of Labour & Employment is also implementing the National Child Labour Project (NCLP)

Scheme since 1988 for rehabilitation of child labour with the major objective of withdrawing children working in hazardous occupations and processes, and mainstreaming them into formal education system. Under this Scheme, surveys are conducted periodically by Project Societies at district level to identify children working in hazardous occupations and processes. Children rescued/withdrawn in the age group of 9-14 years are enrolled in the NCLP training centres, where they are provided with bridge education, vocational training, mid-day meal, stipend etc.

Anti-child abuse guidelines

1233. SHRIMATI GUNDU SUDHARANI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether child abuse in the country is going up rapidly over the years;
- (b) whether anti-child abuse guidelines have not been laid down by any State in the country;
- (c) if so, the reasons behind (a) and (b) above; and
- (d) what efforts the Ministry is making to ensure that all States notify the above guidelines and implement them strictly?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) As per data maintained by the National Crime Records Bureau, the number of cases of crime against children which includes violence, sexual violence and abuse has increased over the years.

(b) to (d) The Government has recently enacted a special law "Protection of Children against sexual Offences (POCSO) Act, 2012" which has come into effect from 14th November, 2012. Section 39 of the Act requires the State Governments to prepare guidelines for use of NGOs, professional and experts or persons to be associated with the pre-trial and trial stage to assist the child. On request from several State Governments, Model Guidelines were developed by the Ministry of Women and Child Development and sent to all the State Governments/UT Administrations in September, 2013, which can be adopted or adapted by them for better implementation of the said Act. Further, as per Report of National Commission for Protection of Child Rights (NCPCR), five States/Union Territories (Tamil Nadu, Meghalaya, Maharashtra, Uttar Pradesh and Chandigarh) have confirmed formulation of guidelines for various stakeholders.

Indira Gandhi Matritva Sahyog Yojana

1234. SHRI RAJKUMAR DHOOT: Will the MINISTER OF WOMEN AND CHILD DEVELOPMENT be pleased to state: